

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-23/2005/13565/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dipankar Bora,
District & Sessions Judge,
Tinsukia.

Dated Guwahati the ^{nt} 21 December, 2022.

Sub:- **Winter vacation.**

Ref:- Your letter No. DJT/12765/2022, dtd. 19th December, 2022.

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail **winter vacation w.e.f. 26.12.2022 to 31.12.2022 along with station leave permission w.e.f. from the evening of 23.12.2022 till the morning of 02.01.2023.**

The Addl. District & Sessions Judge, FTC No. 2, Tinsukia and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-23/2005/13566-13567/A, dated , 21-12-2022

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Kata